

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

IN THE MATTER OF:
M3M Urbana Condominium
Owners Association

CP (IB) No. 111/Chd/Hry/2022

...Petitioner-Financial Creditor

Versus

M3M India Pvt.Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 06.05.2024.

Sd/-

Court Officer